

HIGH COURT OF UTTARAKHAND, AT NAINITAL

NOTIFICATION

No.162/UHC/Admin.B/2021,

Dated 25.04.2021

Having considered the imminent danger to human life by sudden spread of COVID-19 virus, and alarming rise in number of persons affected by the said virus, in view of the health guidelines issued by the Government of India, and the State Government, and for safety of litigants, advocates, officers and staff of the Subordinate Courts, Hon'ble the Chief Justice is pleased to issue following directions in the larger public interest:-

1. All the Subordinate Courts of the State will remain closed from 26.04.2021 to 02.05.2021 and, 02.05.2021 being Sunday, will resume work w.e.f 03.05.2021 (Monday).
2. In addition to the work as mentioned hereunder, during the aforesaid period, when Courts are closed, only work relating to remand and bail will be done, as is done on holidays.
3. Where due to extreme urgency arising from any extraordinary circumstances, and the hearing of the matter can not wait till 03.05.2021, the Advocate concerned may request for hearing during the said period.
4. Advocates may send their requests to the e-mail address of the District Court concerned alongwith details of the facts of the case justifying the extraordinary circumstances that matter be taken up, despite the Courts being closed.
5. Every District Judges will get e-mail address created for all the Courts of the Judgeship for aforesaid purpose. The details of the e-mail address shall be displayed in the official website of the Judgeship.
6. District Judges will also publish details of one Judicial Officer, nominated by him, with his contact details in the official website, who may be contacted by the advocates for any information for the aforesaid purpose.
7. District Judge will decide as to if any matter require urgent hearing during the aforesaid period, and where he is of the opinion that the matter should be taken up during the aforesaid closure of the Courts, the matter shall be forwarded to the Jurisdiction Court.



8. The matters shall be heard exclusively through Video Conferencing in the manner provided in Notification No. 156 dated 13.04.2021 read with Corrigendum dated 15.04.2021 of the Hon'ble High Court.
9. In supersession of all the previous orders, all the Subordinate Courts will take up work relating to remand, bail and temporary injunctions from 03.05.2021 (Monday), exclusively through Video Conferencing and in the manner aforesaid.
10. The directions regarding the urgent work, which may be taken up by the Subordinate Courts, in addition to the work relating to remand, bail and temporary injunctions from 03.05.2021, if necessary, will follow in the due course.
11. In these orders, in relation to the Family Courts, the word 'District Judge' shall be read as 'Principal Judge/Judge, in-charge', Family Courts.
12. The Notification No. 159 dated 22.04.2021 of the Hon'ble Court is amended to the aforesaid extent.

By Orders of Hon'ble the Chief Justice


Sd/-
I/c Registrar General

No.2112/UHC/Admin. B/2021

Dated: 25th April, 2021

Copy for information and necessary action to:

1. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
2. All District Judges/Principal Judge/Judge, Family Courts for information and necessary action.
3. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
4. Member-Secretary, UKSLSA, Nainital.
5. President, Bar Council of Uttarakhand
6. P.P.S. to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.
7. P.S./P.A. to the Hon'ble Judges, for placing copy of the Notification before their Lordships.
8. All the Registrars/JRs/DRs/ARs of the High Court.
9. Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish the Notification in official website of the High Court.
10. Guard file/Notice Board.


(Deputy Registrar)
Admin-B